



PR No. 41/2026

Streamlining of Mutual Fund Process for Ease of Transmission Claim

1. SEBI, as an ongoing investor friendly initiative has advised AMFI to further simplify the standards on **“Procedure to Claim Units / Proceeds upon death of a unit holder”** to address operational challenges faced by kin of deceased investors during transmission process for mutual funds. AMFI has accordingly amended these standards.
2. This would facilitate ease of transmission and align the practices with the regulatory objectives to safeguard investor interests. The updated standards on **“Procedure to Claim Units/Proceeds upon death of a unit holder”** shall include the following investor friendly measures:
 - **Resolution of Address Mismatches:** In cases where there is a mismatch in the recorded address of the deceased unit holder, Asset Management Companies (AMCs) may rely on the latest available address details, provided they are supported by relevant documents.
 - **Harmonized Name/ Signature Mismatch Framework:** To address discrepancies in the name or signature of the unit holder, AMCs may adopt a framework similar to the guidelines prescribed for RTAs vide SEBI Master Circular dated February 06, 2026. These guidelines inter alia provide that–
 - in case of name mismatch, investor may submit self-certified documents such as Aadhaar, Passport, etc.

- in case of signature mismatch, RTAs may follow appropriate procedures basis the nature of mismatch.

For further details [Annexure -10 of SEBI Master Circular for Registrars to an Issue and Share Transfer Agents dated February 06, 2026](#), may be referred.

3. AMFI has been advised to provide training to all relevant entities on the transmission process so that practices across AMCs are aligned with the regulatory guidelines.

Mumbai
July 17, 2026